NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.196/2017

IN THE MATTER OF:

Pr. Commissioner of Income tax Delhi-6 .. PETITIONER

Vs.

Registrar of Companies ... RESPONDENT

SECTION:

Under Section 252

Order delivered on 13.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents

For the RD (N) : Mr. Manish Raj, Co. Prosecutor

For the Intervener : Ms. Lakshmi Gurung, Standing Counsel,

Income tax Department

ORDER

None appears for the petitioner. However, Ld. representative for the ROC as well as Standing Counsel for Income tax Department are present. Ld. representative for the ROC represents that reply has been duly filed as directed by this Tribunal on 07.12.2017 and an advance copy has been made available to the Income tax Department, being the Appellant.

In view of the absence of the Income tax Department, being the appellant, the matter is posted on 18.12.2017.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit 13.12.2017